

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1516 of 2019

In the matter of:

Quippo Infrastructure Ltd.

....Appellant

Vs.

M.R. Nirman Pvt. Ltd.

....Respondents

Present:

**Appellant: Mr. Gaurav Mahajan and Ms. Prerita Aggarwal,
Advocates.**

Respondents:

ORDER

04.03.2020: Pursuant to the Order dated 10.02.2020 passed by this Tribunal, the Learned Counsel for the Appellant took steps for serving notice on the Respondent. It transpires that the notice sent through speed post was delivered on the Respondent. However, today there is no representation on the side of the Respondent either in person or through Learned Counsel. Because of the fact, that the notice was delivered upon the respondent, the service is held sufficient.

Registry is directed to list the matter for hearing on **31st March 2020**.

**[Justice Venugopal M.]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

ha/nn